THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL NEW DELHI

Interlocutory Application No.989/2020 Un-numbered Company Appeal (AT) (Insolvency) No. /2020 (F.No.26.01.2020/NCLAT/UR/110

In the matter of:

M/s Hector Reality Ventures Pvt. Ltd. Through its Director Shri Sandeep Ralhan

.... Appellant

Versus

Mr. Anand Prakash Soni & Ors.

.... Respondent

Appearance:

Mr. Deepak Kumar, Advocate for the Appellant

03.03.2020

This is an application to extend the time granted for curing the defects.

- 2. The facts of the case are that the Appellant filed the Memo of Appeal on 16.01.2020 and the Office after scrutiny of the Memo of Appeal on 18.01.2020, intimated the defects to the Appellant on 19.01.2020 and returned the Memo of Appeal to the Appellant on 23.01.2020. The Appellant re-filed the Memo of Appeal on 02.03.2020. It is stated in the Interlocutory Application (IA) that delay of 38 days caused due to the time consumed in compliance of NCLAT format and other defects as pointed out by the Registry, so, the same may be condoned.
- 3. Heard the learned Counsel appearing for the Appellant, perused the averments made in the IA as well as Office report. The Appellant was required to re-file the Memo of Appeal within seven days from the date of intimation of the defects. However, the Appellant re-filed the Memo of Appeal with a delay of 37 days, hence, the case may be placed before the Hon'ble Bench for appropriate orders. IA is disposed of accordingly.
- 4. List the matter before the Hon'ble Bench under the heading 'admission with defect'.

(Peeush Pandey) Registrar